

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S LOTUS POLY-PACKS (INDIA) PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Lotus Poly – Packs (India) Private Limited
2. Date of Incorporation Of Corporate Debtor	15th June 2009
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Register Of Companies (ROC) - Hyderabad
4. Corporate Identity No./Limited Liability Identification No.of corporate debtor	U25209TG2009PTC063992
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	H.No.9-271, Plot No. 5, Rajiv Gandhi Nagar, Near S.S. Rubbers Pvt. Ltd., IDA, Kutatpally, Hyderabad – 500037, Telangana, India
6. Insolvency commencement date in respect of Corporate Debtor	10th October 2022. (Order received on 13 th October 2022)
7. Estimated date of closure of insolvency resolution process	8th April 2023 (180 days from the commencement of CIRP i.e., 10 th October 2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dendukuri Zitendra Rao IBBI/IPA-003/IP-N00219/2019-2020/13014
9. Address and e-mail of the interim resolution professional, as registered with the Board	304, Millenium Residency, H.No. 2-2-18/48, Durgabai Deshmukh Colony, Hyderabad – 500013, Telangana Email id : dzt.arp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	H.No:2-2-647/A/11& 14, First Floor, Sri Saibaba Nagar Colony, Sivam Road, Hyderabad-500013, Telangana E-Mail: cirp.lotuspolypacks@gmail.com
11. Last date for submission of claims	27th October 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available at present.
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: The relevant forms for the submission of claims can be downloaded from www.ibbi.gov.in/home/downloads Physical Address: Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor viz., Lotus Poly-Packs (India) Private Limited on 10 th October 2022. (Order copy made available on 13 th October 2022). The creditors of M/s. LOTUS POLY-PACKS (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27 th October 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.	
Date :14th October 2022 Place :Hyderabad Dendukuri Zitendra Rao Interim Resolution Professional IBBI Rgn.No.IBBI/IPA-003/IP-N00219/2019-2020/13014	

